GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 4618 ANSWERED ON 21ST AUGUST, 2025

ASSISTANCE TO STATES FOR MAINTENANCE OF HIGHWAYS

†4618. SHRI SANJAY HARIBHAU JADHAV:
SHRI SHRIRANG APPA CHANDU BARNE:
SHRI SANJAY UTTAMRAO DESHMUKH:
SMT. BHARTI PARDHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has a comprehensive long-term policy for highway maintenance that includes preventive measures, regular inspections and a robust grievance redressal mechanism and if so, the details thereof;
- (b) whether the Union Government is providing financial assistance to the State Governments for the maintenance and improvement of State Highways (SHs), if so, the details thereof;
- (c) whether any financial assistance has been provided for maintenance and improvement of SHs to State Governments during the last three years and if so, the details thereof, State-wise, particularly to Maharashtra and Madhya Pradesh;
- (d) the frequency and scope of road safety audits conducted on National Highways (NHs); and
- (e) the extent to which the recommendations of the said audits have been effectively implemented to improve safety features and reduce accidents?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs). The Government has prioritized the maintenance of existing NH network and inter-alia evolved a mechanism to ensure Maintenance and Repair (M&R) of all NHs sections through accountable maintenance agency.

NHs development projects are executed on mainly three modes i.e. (i) Build Operate and Transfer (BOT), (ii) Hybrid Annuity Model (HAM) and (iii) Engineering Procurement and Construction (EPC). Concession period including maintenance for projects on Build Operate and Transfer (BOT) is 15 to 20 years and on Hybrid Annuity Model (HAM) is generally 15 years. Concessionaire is responsible for maintenance of the respective NHs stretches within the concession period of the project. Only in case of EPC projects, Defect Liability Period (DLP) is 5 years for the bituminous pavement works and 10 years for concrete pavement works.

For Toll-Operate-Transfer (TOT) and InvIT (Infrastructure Investment Trust) projects, concession period including maintenance is 20 to 30 years. Concession period for Projects on Operate, Maintain and Transfer (OMT) is generally 9 years.

For all remaining sections of NHs stretches, where DLP has ended or is not under any concession period of BOT/HAM/TOT/InvIT project, Government has taken a policy decision to undertake maintenance works through Performance Based Maintenance Contract (PBMC) or Short Term Maintenance Contract (STMC). While STMC works are generally undertaken for a contract period of 1-2 year, PBMC works are undertaken for a contract period of about 5-7 years.

Repair of identified defects / issues in the road condition as well as other maintenance / repair works are completed by the Contractor / Concessionaire within the stipulated timeline as per provisions of the Contract. Compliance is ensured through regular field reports and penalty provisions incorporated in the Contract documents for action against defaulting Contractor / Concessionaire.

The Government has initiated monitoring of the quality including defect rectification in NHs projects through mobile based application named NHAI One / Tatpar. This app is used by Field officers / Engineers / Contractors / Concessionaires directly from onsite, through digital reporting of daily and monthly defects, submission of geo-tagged and time-stamped photos for inspections and digital uploading of test results.

The Government has also established system of receiving complaints through Public Grievance Portal, mobile based Rajmarg Yatra app for citizen feedback regarding issues / grievances related to National Highways (NHs) including the quality and maintenance issues. Further, for complaints received from various Social Media Platforms including complaints received from other sources about various issues concerning National Highways including issues related to quality of construction and maintenance, the Government has set up an internal mechanism to take cognizance of these complaints through web portal towards ensuring that necessary corrective actions are taken up by the Officials / Concessionaires / Contractors for the NHs projects.

(b) and (c) Development and maintenance of State Roads, including State Highways (SHs), is the responsibility of the concerned State / Union Territory (UT) Government.

However, the Government allocates funds to the State Governments / UTs for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) Scheme as per the provisions of the amended CRIF Act, 2000. State / UT - wise details of accrual and release of funds for development and

maintenance of State roads under CRIF Scheme during the last three years, including for the States of Maharashtra and Madhya Pradesh, are at Annexure.

(d) and (e) Government has mandated road safety audit at all stages (design stage, construction stage, while opening to traffic and during operations) through engagement of independent road safety expert for improving road safety on NHs.

Further, Consultants (Authority's Engineer / Independent Engineer) are appointed by executing agencies for day-to-day supervision of the works at site, which also has a road safety expert for carrying out road safety related inspections and giving suggestive measures for its improvements.

Officials of executing agencies as well as Independent Third-Party Auditors undertake inspections time-to-time and ensure adherence of conformity of quality of construction by the Concessionaire / Contractor. Deficiencies, if any, observed during such examination / supervision are brought to the notice of the Concessionaires / Contractors for taking up necessary corrective measures. If any additional measures are recommended, then such improvement works are taken up either as part of the project or as an independent work.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) AND (c) OF LOK SABHA UNSTARRED QUESTION NO. 4618 ANSWERED ON 21.08.2025 ASKED BY SHRI SANJAY HARIBHAU JADHAV, SHRI SHRIRANG APPA CHANDU BARNE, SHRI SANJAY UTTAMRAO DESHMUKH AND SMT. BHARTI PARDHI REGARDING ASSISTANCE TO STATES FOR MAINTENANCE OF HIGHWAYS

State / UT - wise details of accrual and release of funds for development and maintenance of State roads under CRIF Scheme during the last three years, including for the States of Maharashtra and Madhya Pradesh: -

Amount in ₹ C									
Sr. No.	State/UT	2022-23		2023-24		2024-25			
		Accrual	Release	Accrual#	Release#	Accrual#	Release#		
1	Andhra Pradesh	380.19	356.55	420.10	485.48	420.00	322.56		
2	Arunachal Pradesh	147.65	183.63	167.75	238.00	168.04	269.13		
3	Assam	169.64	122.82	194.65	223.24	193.55	222.59		
4	Bihar	226.47	226.47	258.43	258.43	255.17	255.17		
5	Chhattisgarh	281.12	86.92	320.19	353.60	322.62	177.28		
6	Goa	16.26	0.00	18.47	48.16	17.79	29.70		
7	Gujarat	509.31	249.12	586.35	73.79	585.01	680.70		
8	Haryana	197.73	0.00	205.63	108.60	203.31	189.00		
9	Himachal Pradesh	117.73	169.05	136.32	136.32	130.95	130.96		
10	Jharkhand	184.96	81.56	207.57	192.64	208.51	251.61		
11	Karnataka	513.13	465.27	608.06	660.91	608.81	453.85		
12	Kerala	147.19	133.46	171.14	186.37	166.06	166.06		
13	Madhya Pradesh	632.99	573.96	719.10	778.13	721.61	682.14		
14	Maharashtra	783.19	1,084.15	886.63	886.63	891.52	891.52		
15	Manipur	42.10	13.81	48.37	146.98	46.87	15.19		
16	Meghalaya	47.51	43.08	54.83	78.42	55.37	61.55		
17	Mizoram	38.20	10.96	43.62	35.60	43.86	55.45		
18	Nagaland	31.31	28.39	35.54	46.09	35.79	32.09		
19	Odisha	340.95	313.52	387.41	423.41	392.13	392.13		
20	Punjab	176.96	106.84	195.33	72.04	195.97	174.52		
21	Rajasthan	715.82	906.62	812.41	745.90	816.17	1120.67		
22	Sikkim	14.09	17.04	16.27	28.04	16.18	21.72		
23	Tamil Nadu	402.67	377.63	457.11	486.15	457.75	425.76		
24	Telangana	304.27	275.89	335.09	366.38	335.58	335.59		
25	Tripura	21.23	19.42	23.94	25.92	24.01	23.94		
26	Uttar Pradesh	702.42	658.75	777.40	821.07	777.88	784.51		
27	Uttarakhand	114.01	378.17	129.83	140.46	129.95	55.07		
28	West Bengal	240.31	217.90	275.67	298.08	272.75	272.75		
29	Andaman & Nicobar Islands	17.49	15.81	19.75	16.68	19.75	16.06		
30	Chandigarh	6.55	0.00	7.39	0.00	7.40	0.00		
31	Dadra & Nagar Haveli	2.38	5.74	0.31	6.50	0.00	6.49		
32	Daman & Diu	2.00	5 1	0.01	0.00	0.00	00		

Amount in ₹											
Sr.	State/UT	202	2022-23		2023-24		2024-25				
33	Delhi	32.06	0.00	36.31		36.31	0.00				
34	Jammu & Kashmir	113.61	343.61	128.67	206.67	128.67	128.67				
35	Ladakh	289.06	83.44	326.41	68.10	326.41	95.56				
36	Puducherry	10.39	7.83	11.76	9.94	11.76	9.94				

Funds to some States/UTs have been released more than the accrual of a State from the unspent balance of previous years of that State/UT.

#Including funds allocated/released for construction of ROBs/ RUBs/ Bridges on State Roads under SETU BANDHAN under CRIF Scheme
